#### COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

### APPEAL NO. 200 OF 2018 & IA NOS. 906 & 1461 OF 2018

# Dated: 12<sup>th</sup> October, 2018

# Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S. D. Dubey, Technical Member

### In the matter of:

| M/s Azure Renewable Energy Pvt. Ltd.<br>Versus |         |   |     | Appellant(s)  |
|--|---------|---|-----|---------------|
| Punjab State Electricity Regu                  | llatory |   |     | Respondent(s) |
| Counsel for the Appellant(s)                   | :       | Mr. Sanjay Sen, Sr. Adv.<br>Ms. Nistha Kumar<br>Mr. Sri Venkatesh<br>Mr. Sandeep Rajpurohit |     |               |
| Counsel for the Respondent(s)                  | :       | Mr. Sethu Ramalingam for F  | R-1 |               |
|  |         | Ms. Swapna Seshadri<br>Ms. Neha Garg for R-2  |     |               |
|  |         | Mr. Aadil Singh Boparai<br>Mr. Gulab Singh<br>Mr. Sunil Choudhary for R-3                   | 1   |               |

### ORDER (IA NO. 1461 OF 2018 - Delay in filing reply)

In this application, the learned counsel, Mr. Aadil Singh Boparai appearing for the Respondent No.3 has prayed that delay of 13 days in filing reply may kindly be condoned.

Submission made by the learned counsel appearing for the Respondent No.3 as stated above, is placed on record.

We have heard learned counsel for the Respondent No.3 and after perusal of the explanation offered for the delay in filing reply, we find the explanation to be acceptable as sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

# APPEAL NO. 200 OF 2018

#### Admit.

Issue notice to the Respondents returnable on 28.11.2018.

The Appellant is directed to pay remaining Liquidated Damages (LD) @ Rs.12,00,000/- (Rupees twelve lakh) per month to the second Respondent subject to outcome of this Appeal, until further order

Respondent No.2 is directed not to initiate any coercive action till disposal of the Appeal.

Further, the counsel appearing for both the parties submitted that pleadings are complete in the Appeal.

Submissions made by learned counsel appearing for the parties, as stated above, are placed on record.

List this matter for hearing on <u>28.11.2018</u>, as agreed by learned counsel appearing for the parties.

(S. D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member